

a time bound programme and once we receive these comments from the State Governments, which, I hope, we will receive in the current month or in the first week of August, we will seriously take up the question.

SHRI PILOO MODY: Act vigorously.

SHRI P. C. SETHI: But unfortunately, I must say that in spite of the vigour which Mr. Piloo Mody has got, his Government sat on the Act for three years.

MR. CHAIRMAN: Because, probably, he has been sitting over it.

SHRI PILOO MODY: Does he want to take the plea to sit over it for thirty years?

Setting up of new sugar factories in the private sector

•108. SHRI INDRADEEP SINHA:
SHRI YOGENDRA SHARMA:
SHRI M. KALYANASUNDARAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to give licences for setting up new sugar factories in the private sector; and

if so, what are the details in this regard and what are the reasons for the reversal of the policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) According to the Press Note dated 4th July, 1980 issued by the Government regarding the guidelines for licensing of new sugar factories during the Sixth Plan, the present policy of granting licences for the establishment of new sugar factories in the Coope-

†The question was actually asked on the floor of the House by Shri Indradeep Sinha.

800 RS—2

relative Sector/Public Sector will continue in the Sixth Plan. However, in areas where the proposals from the Cooperative/Public Sector are not received, the proposals from the private sector could be considered.

(b) The Government decided to consider the proposal from the Private Sector also for the establishment of new sugar factories to bridge the gap in the target of sugar production capacity of the sugar industry fixed for the Sixth Plan in case adequate number of applications for new factories are not received from both Cooperative and Public Sectors. This is necessary, in areas of adequate cane availability, in the interests of cane growers.

SHRI INDRADEEP SINHA: Sir, the question asked was, whether the Government have decided to give licences for setting up new sugar factories in the private sector. The hon. Minister has nearly stated What was already known to us that this was the policy of the Government. What we wanted to know is, whether any new licences have been given; if so, to whom they have been given, in which State and how many licences have been granted, when these licences were granted, whether any cooperatives applied for licences and whether they have also been granted, or, there are other parties also to whom these licences have been granted.

SHRI R. V. SWAMINATHAN: Sir, no licences have been granted so far in this regard. This is the answer to this question.

SHRI KALYAN ROY: What is this? He asked: How many licences have been issued; to whom and when have they been issued—who are the parties to whom these licences have been given?

SHRI R. V. SWAMINATHAN: No licences have been given to anybody. That is my answer.

SHRI INDRADEEP SINHA: My second supplementary, Sir. I would like

to know from the hon. Minister whether it is a fact that the cooperative sugar factories have constantly shown a higher rate of recovery of sugar than the sugar factories in the private sector. So much so that even the Tariff Commission and the Bhargava Commission have made a comment that in the private sector sugar mills, the recovery of sugar from cane goes on declining. Therefore, either the private sugar mills are inefficient technically or they are concealing the actual recovery. In view of this, will it not be correct for the Government to strike off the old policy and stop giving any new licences to the sugar mills in the private sector?

RAO BIRENDRA SINGH: Sir, there is no substantial change in the policy of the Government. Wherever there are applications in the cooperative sector, they will certainly be given preference and the Government's policy has not gone in favour of the private sector. That is the wrong impression. After cooperatives we wait for State undertakings to take up setting up of factories in areas where there is availability of sugarcane. I am not in a position to make a general statement as to which sector has better recovery. It differs from mill to mill. Some cooperative sugar mills are doing well, some private sugar mills may be doing well, in public sector also some mills may be doing better than even the cooperatives.

श्री योगेश्वर शर्मा : मान्यवर, मैं मंत्री महोदय से (Interruptions) बहुत हुआ हो रहा है . . .

SHRI KALYAN ROY: It is not expected of the Minister of Parliamentary Affairs to go like this. What is this? (Interruptions). What is he doing? Questions are being asked and he is going hither and thither. (Interruptions).

MR. CHAIRMAN: I am sorry to say that the Question Hour is over. I shall now proceed to the next item.

WRITTEN ANSWERS TO QUESTIONS

Laying of water mains in unapproved colonies in Delhi

*102. SHRI MAHENDRA MOHAN MISHRA: Will the Minister of WORKS AND HOUSING be pleased to state;

(a) what are the names of unapproved colonies in Delhi the residents of which have deposited 10 per cent cost with the Municipal Corporation for laying of water-mains during the year 1980;

(b) what are the names of such colonies where water mains have so far been provided; and

(c) by when the work relating to laying of water mains is likely to be completed in the other colonies for which 10 per cent cost has already been deposited?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) There is only one such colony viz. Shivaji Park Extension.

(b) Water mains have not so far been provided in the colony.

(c) The work of laying of water mains in Shivaji Park Extension is likely to be taken up as early as possible.

Complaints from the residents of Sarojini Nagar, New Delhi

*103. SHRI LAL K. ADVANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have recently received complaints from the residents of Sarojini Nagar and Government Colony, New Delhi regarding nuisance caused by some residents of the nearby Pilangi Village; and

(b) whether Government propose to build a boundary wall or barbed wire to check the trespassing of stray animals from the village through the